

HIGH COURT OF TRIPURA
AGARTALA

No. F. 40 (1)-HCT/JudI/ROSTER/2018/ 5439

29th June, 2018

Following roster shall be observed with effect from **2nd July, 2018** till further order:-

Division Bench

Division Bench
(Court No.1)

Tuesday & Wednesday

Whole Day

Hon'ble the Chief Justice
Hon'ble Mr. Justice A. Lodh

Will take up:

All Part-I; and Part-II matters specified under the **Heading A.**

Single Benches

Single Bench-I

(Court No.1)

**Monday, Thursday &
Friday**

Whole Day

Hon'ble the Chief Justice

Will take up:

- (1) All Part-I & Part-II matters relating to WP(C) cases;
- (2) Part-II matters specified under the **Heading B;**
- (3) All Arbitration Petitions (Part-I & Part-II); and
- (4) All matters which cannot be taken up by the other Hon'ble Judges.

Single Bench-II

(Court No.2)

**Monday, Tuesday,
Wednesday, Thursday
& Friday**

Whole Day

Hon'ble Mr. Justice S. Talapatra

Will take up:

- (1) All Part-I & Part-II matters relating to Civil Cases, except Arbitration Petitions;
- (2) Part-II matters specified under the **Heading C;**
- (3) All Part-I matters; and Part-II matters specified under the **Heading D** which cannot be taken up by Hon'ble Mr. Justice A. Lodh; and
- (4) Any other matter specially assigned by Hon'ble the Chief Justice.

Single Bench-III

(Court No.3)

**Monday, Thursday &
Friday**

Whole Day

Hon'ble Mr. Justice A. Lodh

Will take up:

- (1) All Criminal Cases (Part-I & Part-II matters);
- (2) Part-II matters specified under the **Heading D**;
- (3) All Part-I matters; and Part-II matters specified under the **Heading C** which cannot be taken up by Hon'ble Mr. Justice S. Talapatra; and
- (4) Any other matter specially assigned by Hon'ble the Chief Justice.

NOTE: I

Division Bench matters

1. All Part-II matters relating to **Matrimonial Appeal & Criminal Appeal (Jail)** will be listed for Hearing on priority basis.
2. If **Hon'ble the Chief Justice** is on leave or not in station on **Tuesday & Wednesday**, there will be no sitting of the Division Bench on those days. In that case, Hon'ble Mr. Justice A. Lodh will sit in the Single Bench at 10.30 AM.
3. If **Hon'ble Mr. Justice A. Lodh** is on leave or not in station on **Tuesday & Wednesday**, there will be no sitting of the Division Bench on those days. In that case, Hon'ble the Chief Justice will sit in the Single Bench at 10.30 AM.

Single Bench matters

4. If **Hon'ble the Chief Justice** is on leave or not in station on Monday, Thursday and Friday, then all matters of His Lordship, except urgent matters, if any, shall be listed as and when the business of the Court permits.
5. If any Hon'ble Puisne Judge is on leave or not available or will not sit in Single Bench for any reason whatsoever, then only Fixed-date and newly filed matters of His Lordship will be listed before the Single Bench of available Hon'ble Puisne Judge.
6. If the sitting of any of the Hon'ble Judges in Division Bench becomes necessary on any day on which His Lordship is scheduled to sit in a Single Bench for the whole day, in that event Single Bench of His Lordship will sit after rising of the Division Bench and will take up the matters as per roster.
7. Part-heard/specially assigned matters will continue to be listed before the same Bench regardless of change of the Roster unless otherwise directed by the Hon'ble the Chief Justice.

NOTE: II

1. For early hearing of cases (Part-II) out of turn, the parties may file interim applications before the concerned Division Bench or Single Bench where the main case is assigned as per the Roster.

2. So far as Part-I matters are concerned, all Mentions are to be made at 10.30 am positively before the concerned Bench for listing the cases on the following day, otherwise the cases will be listed on the succeeding day.
3. All the cases will be listed before the Hon'ble Court as per the seniority of the respective cases subject to which are fixed by the Hon'ble Court.
4. All Cross Objection (CO) Cases shall be listed along with the connected Main Case pending for adjudication. In the event the main case is found to be disposed of, the connected Cross Objection Case(s) may, however, be listed before the same Bench which disposed of the main case. If Bench is not available then order be obtained from the Hon'ble the Chief Justice.
5. No Interim Application in a pending matter will be entertained unless copy thereof is furnished to all the parties represented by Counsel through counsel, junior of counsel or licensed clerk of counsel by taking his signature on the original.
6. Any Part-I matter arising subsequently out of any case specified under Heading-B, C & D will be listed before that very Hon'ble Court where the Part-II matter is assigned/pending.
7. All Review matters shall be listed before the same Bench which passed the order regarding which review has been sought for. In case the order was passed by a Bench of Hon'ble Single Judge who has retired or is not available in the High Court, then the matter shall be placed before the Hon'ble Chief Justice for appropriate orders.
8. Henceforth, all fixed-date matters will be listed before the Bench having roster on the date so fixed.
9. Any matter regarding listing which is not covered by this Roster will be placed before Hon'ble the Chief Justice on the administrative side for kind direction.

By order,

Sd/-

(A. Debbarma)
Registrar (Judicial)

No. F. 40 (1)-HCT/Judl/ROSTER/2018/ 5440-67 29th June, 2018

Copy to: -

01. The Principal Secretary to Hon'ble the Chief Justice, High Court of Tripura, Agartala;
02. The Secretary to Hon'ble Mr. Justice S. Talapatra, Judge, High Court of Tripura, Agartala;
03. The Secretary to Hon'ble Mr. Justice Arindam Lodh, Judge, High Court of Tripura, Agartala;
04. The Advocate General, Tripura, Agartala;
05. The Secretary, High Court Bar Association, Agartala;
06. The Secretary, Tripura Bar Association, Agartala;
07. The Chairman, Bar Council of Tripura, Agartala;
08. The Assistant Solicitor General of India, Govt. of India, High Court of Tripura, Agartala;
09. The Public Prosecutor, High Court of Tripura, Agartala;

10. The Govt. Advocate, High Court of Tripura, Agartala;
11. The Director, Tripura Judicial Academy, Agartala;
12. The Registrar (Vigilance), High Court of Tripura, Agartala;
13. The Secretary to the High Court Legal Services Committee, High Court of Tripura, Agartala;
14. The Registrar (Admn., P & M), High Court of Tripura, Agartala;
15. The Senior Protocol Officer, High Court of Tripura, Agartala;
16. The Joint Registrar, High Court of Tripura, Agartala;
17. All the Deputy Registrars, High Court of Tripura, Agartala;
18. The Chief Librarian, High Court of Tripura, Agartala;
19. The Secretary attached with the Registrar General, High Court of Tripura, Agartala;
20. All the Assistant Registrars, High Court of Tripura, Agartala;
21. The System Analyst, High Court of Tripura, Agartala with a direction to upload the Notification in the official website of the High Court of Tripura;
22. All the Superintendents, High Court of Tripura, Agartala;
23. The Sr. Grade Translator-cum-I/C. Paper Book Section, High Court of Tripura, Agartala;
24. The Court Master(s), High Court of Tripura, Agartala;
25. The Bench Clerk(s), High Court of Tripura, Agartala;
26. All the Bench Sections, High Court of Tripura, Agartala,
27. Notice Board of the Court-house; and
28. Order File.

29/06/18
REGISTRAR (JUDICIAL)

A: Matters to be taken up by the Division Bench headed by Hon'ble the Chief Justice

Civil Cases (DB matters)

1.	FAO	All	03
2.	ITA	All	Nil
3.	CENT. EX. APP.	All	02
4.	CRP	All	07
5.	REV. PET	All	01
6.	CONT. CAS (C)	All	Nil
7.	RFA	All	55
8.	ARB. A	All	01
9.	MAT. APP.	All	19
10.	MFA	All	01
11.	FA	All	19
12.	W.P (C)	All	72
13.	WA	All	54
14.	WP (C) (PIL)	All	05
15.	WP (C) (CAT)	All	03
16.	WP (C) (HC)	All	Nil
Sub Total			242

Criminal Cases (DB matters)

1.	WP (CRL)	All	Nil
2.	CONT. CAS (CRL)	All	Nil
3.	CRL. A (J)	All	163
4.	CRL. A	All	02
5.	CRL (D) REF	All	Nil
6.	CRL LP	All	Nil
Sub Total			165
TOTAL (Civil & Criminal)			407

B: Matters to be taken up by the Single Bench headed by Hon'ble the Chief Justice

1.	WP(C)	All	290
2.	ARB. P	All	Nil
TOTAL			290

C: Matters to be taken up by the Single Bench headed by Hon'ble Mr. Justice S. Talapatra

	LA APP	All	108
	CRP	All	03
	RFA	All	16
	MAC	All	131
	Tr. P (C)	All	Nil
	RSA	All	92
	MFA (EC/WC)	All	09
	MFA/MFA (FA)	All	02
	FAO	All	Nil
	SAO	All	Nil
TOTAL			361

D: Matters to be taken up by the Single Bench headed by Hon'ble Mr. Justice A. Lodh

1.	CRL. A (J)	All	49
2.	CRL. A	All	74
3.	Tr. P (CRL)	All	Nil
4.	CRL. REV. P	All	80
5.	CRL. PETN	All	06
6.	CRL. LP	All	Nil
TOTAL			209

NB. Pendency of cases as shown above is as on 28.06.2018.